

sions) published in Notification No. S.O. 2014 in Gazette of India dated the 2nd July, 1988 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[Placed in Library. See No. LT-6423/88]

2. A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the imports and Exports (Control) Act, 1947 :

- (i) The Exports (Control) First Amendment Order, 1988 published in Notification No. S.O. 460A(E) in Gazette of India dated the 29th April, 1988.
- (ii) The Exports (Control) Third Amendment Order, 1988 published in Notification No. S.O. 483(E) in Gazette of India dated the 13th May, 1988.
- (iii) The Exports (Control) Fifth Amendment Order, 1988 published in Notification No. S.O. 692(E) in Gazette of India dated the 12th July, 1988.
- (iv) S.O. 545(E) published in Gazette of India dated the 3rd June, 1988 making certain amendments in Notification No. S.O. 351 (E) published in Gazette of India dated the 30th March, 1988.

[Placed in Library. See No. LT-6424/88]

3. A statement (Hindi and English versions) correcting reply given on 15th April, 1988 to Unstarred Question No. 7076 by Shri Balwant Singh Ramoowalia, M.P. regarding News item captioned 'MMTC's favour to Multinationals.'

[Placed in Library. See No. LT-6425/88]

4. A statement (Hindi and English versions) correcting reply given on 12th August, 1988 to Unstarred Question

No. 2519 by Shri Narsing Suryavansi, M.P. regarding suggestion of Delhi Exporters Association to simplify procedure.

[Placed in Library. See No. LT-6426/88]

12.03 hrs.

[English]

COMMITTEE ON PUBLIC UNDERTAKINGS

Thirty Seventh Report

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Thirty-Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twentieth Report on Trade Fair Authority of India.

12 03½ hrs.

BUSINESS OF THE HOUSE

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): With your permission, Sir. On behalf of Shri H. K. L. Bhagat, I rise to announce that Government Business in this House on Monday, the 22nd and Tuesday, the 23rd August, 1988, will consist of :

1. Discussion and voting on :

- (a) Supplementary Demands for Grants (General) for 1988-89
- (b) Supplementary Demands for Grants (Railways) for 1988-89.

2. Discussion on the Resolution seeking disapproval of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance 1988 and consideration and passing of the Bill in replacement thereof.
3. Consideration of any item of Government Business carried over from today's Order Paper.
4. Discussion under Rule 193 on the statement made by the Minister of Home Affairs on 12th August, 1988 regarding Memorandum of Settlement on Tripura at 4.00 P.M. on Tuesday, the 23rd August, 1988.

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Mr Speaker, Sir, the following item may be included in the next week's agenda.

There is widespread resentment among the Punjabi writers against the language policy pursued by the Punjab University. Punjabi Lekhak Sabha submitted a memorandum to the Vice-Chancellor protesting against the decision of making English only as compulsory subject for B.A. classes. They have also protested against the University for non-introduction of Punjabi as official language. Punjabi has not been made as medium for teaching and research work in that language has stopped. The matter may be discussed.

[Translation]

Mr. Speaker, Sir, in the last 40 years since independence, the irrigation capacity the country has been sufficiently increased. In 1947, the irrigation capacity of the country was 19.5 million hectares only whereas it is now 68 million hectares. In 1984-85, it was just possible to utilise only 61.9 per cent of the created capacity and the remaining capacity remained unutilised. I am therefore, to submit that Government should immediately prepare a scheme on priority basis to fully utilise this irrigation capacity and implement it so that it may boost the agricultural production of the country as also the economy of the country.

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad) : Mr. Speaker, Sir, the main purpose of the establishment of the Drugs Manufacturing Companies in Public Sector was to check the profiteering of private and multi-national companies, to acquire self-sufficiency in the drugs manufacturing industry and fulfil the actual requirements of the Indian masses but all the five drugs manufacturing companies of Public Sector have remained unsuccessful in achieving this target. Although, Government is making efforts to wipe out losses of public sector companies and to ward of their failures but I have to say with great distress that these efforts are not proving fruitful. For instance, the Bengal Immunity Limited, situated in West Bengal is incurring losses after 1985. In 1984-85, the production of the said company was worth Rs. 10.80 crore which has come down to Rs. 7.86 crore and Rs. 3.11 crore in 1985-86 and 1986-87 respectively. The same is the position of almost all the Drugs manufacturing companies in Public Sector. Similarly, the I.D.P.L. has so far incurred more losses than its capital investment.

I, therefore, urge upon the Central Government that the matter regarding the functioning of Central Public Sector companies may be discussed in the next week.

[English]

SHRI SOMNATH RATH (Aska) : Mr. Speaker, Sir, the following may be included in the Government business for the next week.

Berhampur Railway Station in Orissa is an important railway station and business centre near the port, University, Rare Earth Industry and Military Cantonment. But it has not been developed. There is no over-bridge, no covered platform and no decent waiting rooms. It should be so developed as to become a modern railway station. In Orissa only Bhubaneswer Station has been taken up under this scheme.

[Translation]

SHRI SHANTI DHARIWAL (Kota) : Mr. Speaker, Sir, the almost 200 kilometres

stretches of Hajira-Vijapur, Jagdishpur Gas Pipe Line falls in my Lok Sabha Constituency. Several big industries are being set up based on this gas pipe line. There is capacity to set up some more industries on this gas pipe line. Therefore, some more industries should also be set up so that the gas may be fully utilised.

12 09 hrs.

[SHRI SOMNATH RATH *in the chair*]

At Sawai Madhopur in Rajasthan a fertiliser industry was to be installed on the basis of this Gas but the proposal of installing the industry on that place has been cancelled by the Ministry of Environment because it is feared that this industry will pollute the environment and adversely affect the sanctuary of Ranthambore.

Experts have now selected two places for its installation, one is in the Bundi district and the other is in the Kota district. I urge upon the Central Government that before the installation of these industries, special arrangements should be made for the drainage of discharged water because it will adversely affect flora and fauna of the areas.

[*English*]

SHRI CHINTAMANI JENA (Balasore) : I request that the following may be included in the next week's agenda :

- 1 Millions of construction labourers engaged in construction works carried out by private and Government agencies are not paid actual wages on regular basis. No welfare activities e.g. shelter food health care, etc. are provided by employers. There is no security for their lives and jobs. Immediate legislation to safeguard the interest of these unorganised workers be enacted.
2. On the advise of the Government of India to implement Dairy development project in Ganjam district of Orissa, the State Government had submitted the project proposal of Rs. 481.89 lakhs in the year 1986. The

project assistances from the Swiss Development Corporation is to be routed through the Centre to the National Dairy Development Board on the pattern of Indo-Swiss Project, Kerala. No progress after joint review meeting is noticed to implement the project. The matter needs to be discussed.

SHRI V. S. KRISHNA IYER (Bangalore South) : The following item may be included in the next week's Agenda :

1. The Government of Karnataka has been insisting that the prestigious Visveswarayya Iron and Steel Ltd., Bhadravathi, should be taken over by the SAIL. The Government have also agreed to all the conditions of the Ministry of Steel in this behalf. But the Ministry has yet to take a decision in the matter. I urge the Government to take a decision immediately since the Government of Karnataka is losing nearly Rs. 2 crores every month on this project.
2. It was nearly 17 years ago that the foundation was laid for the Vijayanagar Steel Plant in Karnataka, by the then Prime Minister. But the plant has still not been set up. Though every facility is there, the Government is delaying. I urge the Government to include this project under 8th plan positively.

SHRI ANOOPCHAND SHAH (Bombay North) : I request that the following may be included in the next week's Agenda :

1. Number of proposals for minor irrigation Projects in Maharashtra are pending clearance of Central Government. These relate to providing drinking water to villages and farmers. Deforestation of land is coming in the way of clearance of these proposals. Full discussion may be held thereon.
2. Railway Authority ask State Governments to share the cost of new projects. It is not possible for the

Government of Maharashtra to share the cost of Flyover bridges six corridors, and more rakes for suburban sections of Bombay. In view of urgent need to start work on Flyover in Bombay matter be included in next week's business.

SHRI VIRDHI CHANDER JAIN (Barmer) : The following may be included in the next week's agenda :—

1. Latest revision of NREP/REP/RLEGP guidelines by Government has excluded all buildings except primary school buildings from their purview. This has given a set back to creation of small permanent community assets.

Apart from providing employment locally to the largest group, these community assets fulfil felt needs of the rural people in areas where otherwise these assets cannot be created.

Agriculture and Rural Development Department should permit construction of community assets under NREP/RLEGP.

2. Animal Husbandry is the main source of livelihood in the desert areas and unless a programme for breeding, feeding and management including marketing in this sector is developed fully, the economy of the desert areas cannot be improved.

National Commission on agriculture had recommended ground water exploration/exploitation, livestock development etc. as core sector programmes for the development of desert areas.

A sudden change was made in the year 1987-88 when animal husbandry programme was declared ineligible.

It is requested that Rural Development of Central Government may continue the

programme of Animal Husbandry under Desert Development Programme.

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : The following item may be included in the next week's business :—

An old Anicut across the Krishna River at Vijayawada was constructed about 135 years back for an estimated ayacut of nearly five lakh acres. Later the height of shutters was increased. A new barrage was constructed in 1953 to replace the old anicut. The total area receiving irrigation facility under the barrage increased to nearly 12 lakh acres. Since the canals have silted up, adequate water is not reaching the tailend areas in proper time resulting in considerable loss of production of paddy. Government of Andhra Pradesh propose to undertake modernisation of Krishna Delta irrigation system. I urge upon the Union Government to propose this scheme for World Bank assistance or any foreign aid.

Vijayawada city with seven lakh residents and three lakh floating population is not a well-developed city. Many parts do not have underground drainage facility. New residential colonies are to be provided roads, drinking water and drainage facilities. This year the Municipal Corporation is celebrating centenary celebrations. I urge upon the Union Government to sanction at least Rs. 20 crores for the development of the city.

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) : Sir, the Business Advisory Committee is the authority to finalise the next week's business. I will place the views expressed by the Hon. Members before the Business Advisory Committee when it meets next.